

THE TIMES OF INDIA

CELEBRATING SHASHTHI

INDIA'S LARGEST ENGLISH NEWSPAPER

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SREI EQUIPMENT FINANCE LIMITED RELEVANT PARTICULARS	
1. Name of corporate debtor ¹	SREI EQUIPMENT FINANCE LIMITED
2. Date of incorporation of corporate debtor ²	June 13, 2006
3. Authority under which corporate debtor ³ is incorporated/registered	Registrar of Companies, West Bengal, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor ⁴	CIN: U70101WB2006PLC109898
5. Address of the registered office and principal office (if any) of corporate debtor ⁵	Registered Office: Vishwakarma 86C, Topsia Road (South), Kolkata, West Bengal, 700046 Corporate Office: 6A, Kiran Shankar Roy Road, Kolkata, West Bengal, 700001
6. Insolvency commencement date in respect of corporate debtor ⁶	October 8, 2021 vide order no. C.P. (IB) - 294/KB/2021 dated October 8, 2021 passed by Hon'ble National Company Law Tribunal, Kolkata Bench
7. Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date which is April 06, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional ⁷	Shri Rajneesh Sharma
9. Address and e-mail of the interim resolution professional ⁸ , as registered with the Board	Address: Vishwakarma 86C, Topsia Road (South), Kolkata, West Bengal, 700046 E-mail id: sreiladministrator@srei.com
10. Address and e-mail to be used for correspondence with the interim resolution professional ⁹	Address: Vishwakarma 86C, Topsia Road (South), Kolkata, West Bengal, 700046 E-mail id: sreiladministrator@srei.com
11. Last date for submission of claims	October 22, 2021 (i.e. 14 days from the date of intimation of the order to the Administrator by Hon'ble NCLT)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional ¹⁰	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the Hon' National Company Law Tribunal, Kolkata has ordered commencement of corporate insolvency resolution process of Srei Equipment Finance Limited (SEFL) by its order dated October 8, 2021.

The creditors of SEFL, are hereby called upon to submit their claims with proof on or before October 22, 2021 to the Administrator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Shri Rajneesh Sharma
Name and Signature of Administrator

Date : October 11, 2021
Place : Kolkata

NOTES:

1. Corporate Debtor refers to a Financial Service Provider as per the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Provider and Application to Adjudicating Authority) Rules, 2019
2. Interim Resolution Professional shall mean an Administrator appointed by Hon' National Company Law Tribunal vide its order no. C.P. (IB) - 294/KB/2021 dated October 8, 2021 pursuant to the provisions of the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Provider and Application to Adjudicating Authority) Rules, 2019